

Central Administrative Tribunal
Principal Bench

**CP – 141/2018
MA No.2010/2018
in
OA-1220/2017**

New Delhi, this the 12th day of July, 2018

**Hon'ble Mr. K.N. Shrivastava, Member (A)
Hon'ble Mr. S.N. Terdal, Member (J)**

Sh. Rakesh Kumar Gupta
(VH EMP.ID 19900636 Vice Principal)
S/o Late Sh. Kanhaiya Lal Gupta,
R/o 30/LG-1, Teachers Apartment,
Block-A, Dilshad Colony,
Delhi-110 095.

...Applicant

(Applicant in person)

Versus

1. Smt. Neeraj (DDE Zone VI GNCT Delhi)
O/o DDE/EO/DEO, Zone-VI,
GNCT Delhi, C-Block, Dilshad Garden,
Delhi – 110 095.

... Respondents

(Through Advocate: Mrs. Harvinder Oberoi)

ORDER (ORAL)

Hon'ble Mr. K.N. Shrivastava, Member (A)

This Contempt Petition has been filed for alleged non-compliance of the Tribunal's order dated 26.05.2017 in OA 1220/2017. However, we find that the applicant has filed an MA No.2010/2018 in which he has placed on record an order dated 10.04.2018 passed by Deputy Director of Education/Directorate of Education, Govt .of NCT of Delhi. From perusal of this order, we find that it is passed in compliance of the Tribunal 's Order dated 26.05.2017 in OA 1220/2017.

2. In view of this matter, we are satisfied that Tribunal's order has been complied with. Hence, CP is closed. Notices issued to the respondents stand discharged. If the applicant is not satisfied with the order of the respondents dated 10.04.2018, he shall have the liberty to take recourse to appropriate remedy under law.

MA No. 2010/2018

3. Through the medium of this MA, the applicant has primarily tried to challenge the order dated 10.04.2018 passed by respondents in compliance of the Tribunal's order dated 26.05.2017 passed in OA No. 1220/2017. Though the petitioner does not seem to be satisfied with the quality of the disposal of his representation by the said order, but he has not adopted the right course. If he is not satisfied with the order dated 10.04.2018 of respondents, the appropriate remedy for him is to challenge it by filing a separate OA and not by filing this MA in the CP. Hence, such an MA cannot be entertained, which is accordingly dismissed.

(S.N. Terdal)
Member (J)

(K.N. Shrivastava)
Member (A)

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